GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1305 ANSWERED ON:13.08.2013 ASSISTANCE TO NON GOVERNMENTAL ORGANISATIONS Deka Shri Ramen;Laguri Shri Yashbant Narayan Singh;Mahato Shri Narahari;Rajaram Shri Wakchaure Bhausaheb;Roy Shri Nripendra Nath;Singh Shri Bhola;Sinh Dr. Sanjay;Tirkey Shri Manohar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of Centrally sponsored schemes including those run by the Non- Governmental Organisations (NGOs) under the Ministry;

(b) whether the existing schemes for providing financial assistance to the NGOs engaged in the welfare of SC/OBC and other needy sections of the society have been reviewed recently or proposed to be reviewed and if so, the details thereof;

(c) whether the Government proposes to set up a National Panel to check misuse of Government funds by the NGOs;

(d) if so, the details thereof; and

(e) if not, the measures taken by the Government to monitor the utilisation of funds granted to various NGOs to take action against the NGOs in case of any misutilisation/diversion of funds?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

(a) : The Ministry of Social Justice and Empowerment is implementing following major schemes: -

(i) Pre-Matric Scholarship for Scheduled Caste Students studying in classes IX and X (ii) Post-Matric Scholarship for Scheduled Caste Students (iii) Pre-Matric Scholarships for the Children of those engaged in 'unclean' occupations (iv) Scheme of Top Class Education for Scheduled Caste students (v) Scheme of `Rajiv Gandhi National Fellowship` for providing Scholarships to Scheduled Caste Students to pursue Higher Education such as M.Phil and Ph.D. (vi) Post-matric Scholarship for OBC students (vii) Pre-matric Scholarship for OBC Students (viii) National Scholarship for Persons with Disabilities (ix) Scholarships Scheme for Persons with Disabilities under Trust Fund and National Fund (x) Scheme of Free Coaching for Scheduled Castes and OBC Students (xi) Scheme of Grant in Aid to Voluntary Organisations working for Scheduled Castes (xii) Assistance to Voluntary Organizations for Welfare of OBCs (xiii) Assistance to Disabled Persons for Purchase/ Fitting of Aids and Appliances (ADIP Scheme) (xiv) Deendayal Disabled Rehabilitation Scheme to Promote Voluntary Action for Persons with Disabilities (DDRS Scheme) (xv) An Integrated Programme for Older Persons (xvi) Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse

Non-Governmental Organisations (NGOs) are granted funds by this Ministry under the schemes mentioned at (xi) to (xvi) above.

(b): Reviewing of the schemes is an ongoing process and whenever required suitable modifications are made in the schemes.

(c) : There is no such proposal.

(d): Does not arise.

(e): The Ministry ensures better monitoring of the schemes to enhance transparency and accountability in the following ways:

(i) Fresh/subsequent releases of grants to implementing agencies during a year are made only on receipt of Utilization Certificates in respect of previous year's grants, which have become due.

(ii) Review of schemes/programmes by the officers of the Ministry during their visits to the States.

(iii) The schemes/programmes implemented through NGOs are also monitored by respective State Governments/UT Administrations.

(iv) The Ministry sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes.

(v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.